

Statement-II**32 Police Stations running without land**

PS Running in PP Bldgs.	PS Running in Temporary Structures/Porta Cabin	PS Running in Rented accommodation	PS Running in Residential Quarters & in other Office Bldgs.	PS Running in premises of other Police Station Bldg.
1. IP Estate	1. Kapashera	1. Chhawala	1. CAW (in DCP/CAW office Nanakpura)	1. Madhu Vihar (in PS Mandawali Fazalpur.)
2. Govindpuri	2. Kotla Mubarakpur	2. Ranhola	2. Mahendra Park (in Old PS Bldg. Jahangirpuri – DDA Flats)	2. Safdarjung Enclave (in PS Sarojini Nagar)
3. Harsh Vihar	3. New Delhi Rly. Stn.	3. Bhalswa Dairy	3. Vigilance (DCP Office)	3. South Campus (in PS R.K. Puram)
4. Uttam Nagar	4. Sarai Rohila Rly. Station	4. Fatehpuri Beri		
5. Saket		5. Nihal Vihar		
6. Neb Sarai	5. Hazrat Nizamudin Rly. Station	6. Sonia Vihar		
7. Ranjit Nagar	6. Jamia Nagar	7. Zafrabad		
8. Pul Prahladpur	7. Maurice Nagar	8. Karawal Ngr.		
9. Sagarpur		9. Bharat Ngr.		
		10. Baba Haridas Nagar		
09	07	10	03	03

Delay in compensation to families of victims of Maoist/Naxal attack

†1159. SHRI NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government receives complaints regarding non-receipt or extraordinary delay in getting the amount of compensation declared for the family members of martyrs of Maoist/Naxal attack;

†Original notice of the question was received in Hindi.

(b) if so, the strategy of Government for its solution; and

(c) if not, the number of days Government takes to provide the amount of compensation to the family members of the martyrs ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The State Governments have their own compensation policy for the families of civilians and the State Police personnel killed in Left Wing Extremism (LWE) violence. However, under the Security Related Expenditure (SRE) Scheme, the Central Government reimburses to the State Governments the *ex-gratia* payment of upto ₹1 lakh to the family of civilian killed and ₹3 lakh to the family of security personnel killed in LWE violence. Besides, the Government of India is administering a Scheme titled “Central Scheme for Assistance to Civilian Victims of Terrorist/ Communal/ Naxal Violence” under which the payment of assistance to the victims/ next of kin of victims are paid by the District Magistrate/ Deputy Commissioner concerned and thereafter the State Government submits the proposal to the Ministry of Home Affairs for reimbursement.

In the cases of death of the Central Armed Police Forces (CAPFs) personnel, papers for *ex-gratia* compensation are submitted to the Ministry of Home Affairs within a period of 5 months from the date of death of the CAPF personnel and there is an internal time schedule for processing cases at each level in the organization.

Missing children in Andhra Pradesh

1160. SHRI DEVENDER GOUD T.: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that more than one lakh children go missing in the country every year;

(b) whether it is also a fact that Andhra Pradesh is one of the affected States with regard to missing children;

(c) whether Ministry maintains any data on missing children;

(d) if so, the State-wise and year-wise details thereof since 2010 and the current year; and

(e) what special efforts Ministry is planning so as to reduce the number of missing children to acceptable level, particularly in Andhra Pradesh ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS